

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**WEDNESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 1488 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 25-10-2025, in W.P.No. 31266 of 2025 on the file of the High Court.

Between:

N.Aruna, W/o. D.Nageshwar Rao, Age 40 years, Occ: Tahsildar, Konijerla Mandal, Khammam District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government, Revenue Department, Dr.B.R.Ambedkar Telangana State Secretariat, Hyderabad.
2. The Chief Commissioner of Land Administration, Telangana, Hyderabad

...RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider the case of the Petitioner for promotion to the post of Deputy Collector in the ensuing promotions without reference to the Charge Memo., issued in CCLA's Ref.No. VSII[2]/1098/2022, dated 30.12.2024, pending disposal of the Appeal

**Counsel for the Appellant: SRI M. SURENDER RAO, SENIOR COUNSEL
REPRESENTING FOR SRI RAMA RAO KILARU**

**Counsel for the Respondents: SRI SANTHAPUR SATYANARAYANA RAO,
GP FOR SERVICES-I**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.1488 of 2025

Dated:24.12.2025

Between:

N.Aruna

...Appellant

and

The State of Telangana,
Rep.by its Principal Secretary to Government,
Revenue Department,
Dr.B.R.Ambedkar Telangana State Secretariat,
Hyderabad,
and another.

...Respondents

JUDGMENT:

Learned Senior Counsel Sri M.Surender Rao, representing
learned counsel Sri Rama Rao Kilaru, appears for the appellant.

Sri Santhapur Satyanarayana Rao, learned Government Pleader
for Services-I, appears for the respondents.

2. Heard learned counsel for the parties.

3. The interim order dated 25.10.2025 passed in W.P.No.31266 of 2025 directed consideration of the case of the appellant, who is the writ petitioner, for promotion to the post of Deputy Collector as and when promotions are effected, strictly in accordance with the orders issued in G.O.Ms.No.257, General Administration (Ser.C) Department, dated 10.06.1999. According to the appellant, the latter part of the interim order which mandates consideration for promotion in accordance with G.O.Ms.No.257 actually hurts the case of the appellant.

4. Pursuant to a decision dated 02.12.2022 by the Revenue (Vigilance.III) Department, Government of Telangana, a charge memo has been issued on 30.12.2024, which is under challenge in the writ petition. Proceedings have been initiated against three officers, including the appellant.

5. G.O.Ms.No.257 lays down guidelines for consideration of employees who are facing disciplinary enquiries in regard to their appointment by promotion or transfer to higher categories. Paragraph 5(C) clause (ii) thereof provides that in case of officers who do not have adverse entry in the Annual Confidential Report and who have no

penalties awarded against them in the entire duration of the post and not merely in the past five years and whose reputation is vouchsafed by the Head of the Department and the Secretary to Government of the Department concerned should be considered as falling under category (iii) of item (B) thereof. Category (iii) of item (B) provides that an officer whose record is such that he would have been promoted had he not been facing enquiry, trial or investigation, in respect of charges which, if held proved, would be sufficient to supersede him.

6. Learned Senior Counsel for the appellant and the learned Government Pleader appearing for the respondents both submit that the footnote to category (ii) of item (C) of G.O.Ms.No.257 refers to item (iii) of G.O.Ms.No.424, dated 25.05.1976, which is category (iii) of item (B). This footnote provides that if an officer is categorised under item (iii) of G.O.Ms.No.424, he should be considered for *ad hoc* promotion after completion of two years from the date of the Departmental Promotion Committee or Screening Committee Meeting in which his case was considered for the first time. This, according to the appellant, would adversely affect the chances of any promotion within the two years period even if the departmental proceedings end up in a minor punishment.

7. However, we find that G.O.Ms.No.257 is not under challenge. In that case, we are unable to find fault with the operative part of the interim order whereby the learned writ court has directed consideration of the case of the appellant strictly in accordance with the orders issued in G.O.Ms.No.257 dated 10.06.1999. It further appears that the writ petition is pending and counter affidavit has been called for. It is, therefore, open for the appellant to take such plea before the learned writ court. We, therefore, do not find any reason to interfere in the interim order at this stage. Liberty is reserved with the parties to mention the matter before the learned writ court for an early hearing.

8. The writ appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-A.V.S. PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary to Government, Revenue Department, State of Telangana, Dr.B.R.Ambedkar Telangana State Secretariat, Hyderabad.
2. The Chief Commissioner of Land Administration, Telangana, Hyderabad
3. One CC to SRI RAMA RAO KILARU, Advocate [OPUC]
4. Two CCs to GP for Services-I, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

MP
BS

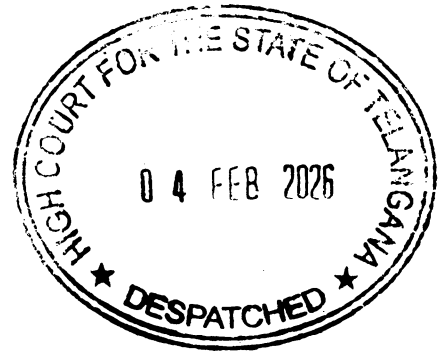
SK

HIGH COURT

DATED:24/12/2025

ORDER

WA.No.1488 of 2025 .



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

⑧ SK
25-01-26